

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 375 OF 2018 &  
IA NOS. 1811 & 1810 OF 2018**

**Dated: 28<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**JSW Energy Ltd.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory  
Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Pratik Das

Counsel for the Respondent(s) : Mr. Anup Jain  
Mr. Sankalp Singh for R-2  
Mr. Vishrov Mukherjee for R-7  
Mr. Shresth Sharma  
Ms. Molshree Bhatnagar for R-9

**ORDER**

**IA No. 1810 of 2018**

*(Application for exemption from filing certified copy of impugned order)*

For the reasons set out in the application, the IA is allowed.

**APPEAL NO. 375 OF 2018 & IA NO. 1811 OF 2018**

Four weeks' time is granted to file objections/reply, if any, by the Respondents on or before 26.04.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, be filed on or before 13.05.2019 after duly serving copy to the other side.

List the matter on **22.07.2019**. In the meantime, interim order to continue till next date of hearing.

**(S. D. Dubey)  
Technical Member**

*Js/kt*

**(Justice Manjula Chellur)  
Chairperson**